

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1499/90
T.A. No.

199

DATE OF DECISION 16.11.90

Shri Raj Kishore Kapoor ~~Petitioner~~ Applicant

Shri S.K.Bisaria, Advocate for the ~~Petitioner(s)~~ Applicant

Versus

Union of India & others Respondent

Shri P.H.Ramchandani, Senior Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
- 2. To be referred to the Reporter or not? *No*
- 3. Whether their Lordships wish to see the fair copy of the Judgement? */ No*
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT

(Judgement of the Bench delivered by
Hon'ble Mr. D.K.Chakravorty, Member(A))

Heard the learned counsel of both parties.

2. We feel that this application could be disposed of at the admission stage itself and we proceed to do so. The grievance of the applicant, who retired from the service of Central Government, is that the respondents have not taken into account the service rendered by him with the State Government of Uttar Pradesh as qualifying service while computing his pension.

3. Shri P.H.Ramchandani, Senior Counsel, appearing ^{vide Ministry of Home Affairs order dated 31-3-1982} for the respondents states on instructions that there has been some agreement between the Central Government and the State Government to provide proportionate pension on reciprocal basis ^{by reckoning} such service rendered with the State Government as qualifying service for the purpose of pension although it has no prospective

operation. He further submits that in the case of the present applicant, the respondents have proceeded to give him the benefit of adding the service rendered by him with the State Government of Uttar Pradesh as qualifying service for the purpose of pension and that this will be done within a period of three months.

4. In view of the above statement, the learned counsel of the applicant states that nothing survives in this application. The application is disposed of accordingly. The respondents shall take necessary steps to refix his pension in accordance with the statement made by the learned counsel of the respondents within a period of three months from the date of receipt of this order.

There will be no order as to costs.

Dulal Roy
(D.K.CHAKRAVORTY)
MEMBER

Amrit
(P.K.KARTHA)
VICE CHAIRMAN